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Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.**

Original Application No. 1203 of 2007

Tuesday, this the, 09th day of September, 2008

Hon'ble Mr. K.S. Menon, Member (A)

Amit Kumar Singh S/o Late Sarvajeet Singh, R/o Village & Post-
Chhechuwa District Sant Ravidas Nagar, Bhadohi.

Applicant

By Advocate Sri S.P. Singh Parmar

Vs.

1. Union of India through the Director (A&E) Office Vikas Commissioner (Hastislip), West Block no. 7 R.K. Puram Ministry of Textiles, Government of India, New Delhi-110066.
2. Deputy Director (A&E) Office Vikas Commissioner (Hastislip) West Block no. 7 R.K. Puram Ministry of Textiles, Government of India, New Delhi-110066.

Respondents

By Advocate Sri S.C. Mishra (S.S.C.)

O R D E R

By K.S. Menon, Member (A)

This O.A. has been filed by the applicant seeking direction to the respondents to appoint him under dying in harness rules. The father of the applicant was working as Accounts Clerk in Carpet Weaving Centre of the Office of Development Commissioner (Handicrafts) Jaipur. He died on 15.06.2001 while in service. On the death of Shri Sarvajeet Singh (father of the applicant), widow of the deceased Government employee made several applications for grant of compassionate appointment, as all children were minor and when the eldest son (applicant) attained majority, he submitted fresh application, seeking appointment. Despite several representations, respondents have not taken a decision in his case. Being aggrieved with the action of the respondents, applicant filed the present O.A.

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(b)

2. It is seen that respondents have not filed their Counter Affidavit till date and today when the case was called, Sri S.C. Mishra, Senior Standing Counsel for U.O.I. puts his appearance on behalf of the respondents, though he has not received brief from the previous Senior Standing Counsel. However, keeping in view the nature of the case, it is felt that ends of justice would be met if the respondents are directed to consider the representation of the applicant and dispose of the same with ^areasoned and speaking order within three months in accordance with existing rules in force on the subject.

3. In view of the above, the O.A. stands disposed without calling for Counter Affidavit with the direction to respondents to consider the representation of the applicant and dispose of the same with reasoned and speaking order within three months in accordance with existing rules in force on the subject. There shall be no order as to costs.

Amritpal Singh
Member (A)

/M.M/